GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4064
ANSWERED ON:19.02.2014
COMPLIANCE OF CAT JUDGEMENT
Meena Shri Raghuvir Singh;Rajukhedi Shri Gajendra Singh;Tudu Shri Laxman

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of rules/provisions for mandatory compliance of the Central Administrative Tribunal (CAT) judgements within six months period;
- (b) the details of CAT judgements that have not been complied with during the last three years especially relating to service matters in various Ministries;
- (c) whether the Government has fixed responsibility of officers for non-compliance of the CAT judgements;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken by the Government for stringent compliance of CAT judgements?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) The Administrative Tribunals Act, 1985 and Rules made there-under do not have any provision with regard to mandatory compliance of judgement of the Central Administrative Tribunal. As per DOPT's O.M.No. A.11019/37/85-AT dated 13th August, 1985, the order of the Tribunal should be compiled within the time limit prescribed in the order or within six months of the receipt of the order where no such time limit is indicated in the order.
- (b) to (e) The information regarding compliance of CAT judgements is not centrally maintained in this Ministry.